

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).5332/2019

(Arising out of impugned final judgment and order dated 09-04-2019 in CRMWP No. 9000/2019 passed by the High Court Of Judicature At Allahabad)

KAMAR INTKHAB & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.90602/2019-EXEMPTION FROM FILING O.T.)

Date : 28-06-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE B.R. GAVAI
(VACATION BENCH)

For Petitioner(s)

Mr. Jayant K. Sud, Sr. Adv.
Mr. Anupam Mishra, AOR
Mr. Harikumar V., Adv.
Mr. Shailesh Poddar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel appearing for the petitioners states that the special leave petition may be disposed of recording that the petitioners would be moving for bail before the Judicial Magistrate/Special Judge within a period of three days and interim protection which was granted by the High Court vide order dated 09.04.2019 till 31.05.2019 may be extended till 1st July 2019.

Normally, we should not entertain such request but keeping in

view the fact that one of the petitioners had met with an accident, we accept the said request made by the counsel for the petitioners. Time for moving bail application is extended till 1st July, 2019.

Recording the above, the special leave petition is disposed of. We clarify that we have not made comments and observations on merits. It will be open to the Judicial Magistrate/Special Judge to pass appropriate orders on the bail application in accordance with law.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(ANITA RANI AHUJA)
COURT MASTER (NSH)